CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.254/AT/2025

: Petition under Section 63 of the Electricity Act, 2003 for Adoption of Subject

discovered through Competitive Bidding Process for procurement of power from the 760 MW Firm and Dispatchable Power (Assured Peak Power Supply) from ISTS-Connected Renewable Energy Power Projects as per the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Firm and Dispatchable Power from Grid Connected Renewable Energy Power Projects with Energy Storage Systems, Ministry of Power, Government of India dated 09.06.2023 and its amendments thereof.

Petitioner : NTPC Limited (NTPC)

: Hexa Climate Solutions Private Limited (HCSPL) and Ors. Respondents

: 2.4.2025 Date of Hearing

: Shri Jishnu Barua, Chairperson Coram

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Sakie Jakharia, Advocate, NTPC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed seeking adoption of tariff for the 760 MW Firm and Dispatchable Power (Assured Peak Power Supply) from the ISTS-Connected Renewable Energy Power Projects and selected through a competitive bidding process as per the "Guidelines for Tariff Based Competitive Bidding Process for Procurement of Firm and Dispatchable Power from Grid Connected Renewable Energy Power Projects with Energy Storage Systems" dated 9.6.2023 along with the subsequent amendment(s) thereto issued by the Ministry of Power, Govt. of India. Learned counsel also submitted that pursuant to the liberty granted by the Commission vide Record of Proceedings for the hearing dated 11.3.2025, the Respondent No.2, ACME Solar Holdings Limited, has filed its reply praying to expeditiously adopt the tariff as prayed for in the Petition.

- 2. After considering the submissions made by the learned counsel for the Petitioner, the Commission directed the Petitioner to file the following information and/or clarification, on affidavit, within two weeks:
 - (i) A brief explanation justifying the reasonability of the tariff discovered in the present case, especially when compared with the tariff discovered in other similar tenders.
 - (ii) Limited response to the tender (under-subscription) and its implication on the discovered tariff, if any.

3. The Petition will be listed for the hearing on **29.4.2025**.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)